



The Code of Criminal Procedure (Karnataka Amendment) Act, 2021

Act No. 22 of 2022

Keywords:

An Act further to amend the Code of Criminal Procedure, 1973 in its application to the State of Karnataka.

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KARNATAKA ACT NO. 22 OF 2022

THE CODE OF CRIMINAL PROCEDURE (KARNATAKA AMENDMENT) ACT, 2021
Arrangement of Sections

Sections:

1. [Short title and commencement](#)
2. [Amendment of section 276](#)

STATEMENT OF OBJECTS AND REASONS

Act 22 OF 2022 It is considered necessary to amend the Code of Criminal procedure, 1973 (Central Act 2 of 1974), provide for record the evidence of the witness by audio-video-electronic means, in the presence of the Advocate of the person accused of the offence.

Hence, the Bill.

[L.A. Bill No. 26 of 2021, File No. SAMVYASHAE 23 SHASANA 2021]

[Entry 2 of List III of the Seventh Schedule to the Constitution of India]

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KARNATAKA ACT NO. 22 OF 2022

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**THE CODE OF CRIMINAL PROCEDURE (KARNATAKA AMENDMENT) ACT,
2021**

(Received the assent of the President on the 24th day of May, 2022)

An Act further to amend the Code of Criminal Procedure, 1973 in its application to the State of Karnataka.

Whereas it is expedient further to amend the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), in its application to the State of Karnataka for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy second year of the Republic of India as follows :-

1. Short title and commencement.-(1) This Act may be called the Code of Criminal Procedure (Karnataka Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 276.- In the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) in section 276, after sub-section(1), the following proviso shall be inserted, namely:-

“Provided that, evidence of a witness under this sub-section may also be recorded by audio-video electronic means in the presence of the advocate of the person accused of the offence in such manner as may be prescribed”.

By Order and in the name of
the Governor of Karnataka,

G. SRIDHAR

Secretary to Government
Department of Parliamentary
Affairs and Legislation